

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. E/279 /2007-280 /2007 – SM [BR]

Date 05/01/2009

Assistant Registrar
C.E.S.T.A.T, New Delhi
To :

1. M/S PODDAR ALLOYS (P) LTD
2. SH DEEPAK PODDAR, DIRECTOR

E-29-38, UPSIDE INDUSTRIAL AREA, KOTDWAR.

M/S PODDAR ALLOYS (P) LTD

Appellant

Vs

Respondent

C.C.E. MEERUT I

I am directed to transmit herewith a certified copy of Final order No. 1645 – 1646 / 2008- SM[BR] dated 28.11.2008

passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent

C.C.E. MEERUT I

MANGAL PANDEY NAGAR, MEERUT.

2. Adv. / Consult

MR. RISHI & ASSOCIATES

60-VILVESHWARPURI, BEHIND SADAR THANA, MEERUT CANTT, MEERUT.

3 S.D.R

4 J.C.D.R.

5 Bar association, CESTAT, New Delhi

6 M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7 M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New - 3

8 Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10 Nidheshak publications, I.P. Estate, new Delhi

11 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

12 Commercial Laws of India Pvt Ltd Post Bag No. 1033, No. 70 (Old No. 88), Thyagarava Road, T. Nagar, Chennai

13 Taxindiaonline.com Pvt. Ltd, B-XI/8183, Vasant Kuni, New Delhi - 110070

14 Easy Service Tax Online Dot Com Pvt. Ltd. 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-1

15 Office Copy

16 Guard file


Assistant Registrar
(SM Appeal Branch)

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
R.K. PURAM, W.B. NO.2, PRINCIPAL BENCH
NEW DELHI, COURT NO.I**

Excise Appeal Nos. 279 - 280 of 2007-SM
[Arising out of Order-in-Appeal No. 215-216-CE/MRT-I/2006 dated 12.10.2006
passed by the Commissioner (Appeals), Customs & Central Excise, Meerut-I]

Date of Hearing/Decision : 28.11.2008

For approval and signature:
Hon'ble Ms. Jyoti Balasundaram, Vice President

1.	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982.	No
2	Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	No
3	Whether Their Lordships wish to see the fair copy of the Order?	Seen
4	Whether Order is to be circulated to the Departmental authorities?	yes

M/s Poddar Alloys (P) Limited

Appellant
[None]

Vs.

CCE, Meerut-I

Respondent
[Rep. by Mr. S. Gautam, DR for the respondent]

CORAM: Ms. Jyoti Balasundaram, Vice President

Final Order No. 1645-1646/08-SM(BA)

Per Jyoti Balasundaram:

The above appeals were listed for final hearing on 11.09.2008. None was present for the appellants hence they were adjourned to 10.10.2008 on which date no single Member Bench was sitting and therefore the case was adjourned and notice was issued for hearing today. Even today, none appears for the appellants.

It appears that the appellants are not interested in pursuing the matters which are *therefore* dismissed for non-prosecution.

[Dictated and pronounced in the open Court]

[Jyoti Balasundaram]
Vice President

[Pant]